

ITEM NO.22

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 6655/2022

THE NEW INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SANJU & ORS.

Respondent(s)

Date : 27-04-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. T. Mahipal, AOR
Mr. Rohit K Sinha, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

As per office report, ld. Counsel for the petitioner has neither taken fresh steps alongwith fresh particulars in respect of respondent nos.1,2,4 and 5 nor taken appropriate steps in respect of deceased respondent no.3 despite last opportunity having been granted. However, ld. Counsel for the petitioner requests for one more opportunity to take necessary steps in respect of respondent nos. 1 to 5. Office report indicates that sufficient chances are given. Anyhow, in the interest of

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justice, final opportunity of four weeks is granted to take fresh steps and file fresh particulars in respect of respondent nos. 1,2,4 and 5 with dasti, as prayed, in addition and to take appropriate steps in respect of deceased respondent no.3. If steps are not taken within the time granted, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions. If steps are taken within the time granted, process as per rules and list again on 13.7.2023.

H. SHASHIDHARA SHETTY
Registrar